

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 797 of 1994

Dated: 16.2.1995

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

S.D. Banshal son of late Lal Balkrishna  
Bansal, R/o 162 Bai Ka Bagh,  
Allahabad. ...

Applicant.

( By Advocate Sri Rakesh Prasad )

Versus

1. Union of India, through its  
Secretary Ministry of Civil Aviation  
New Delhi.

2. The Director General of Civil Aviation  
R.K. Puram Sector-I, New Delhi.

3. The Chairman,  
National Airport Authority Safdarjung,  
New Delhi. ...

RESPONDENTS.

...

ORDER

( By Hon. Mr. S. Das Gupta, Member (A) )

Heard Sri Rakesh Prasad, learned counsel  
for the applicant on admission.

The relief prayed for by the applicant in  
this application flows from a decision of the  
Principal Bench in O.A. No. 2166 of 1988 by which  
the said O.A. was allowed and it was interalia  
ordered that the impugned seniority list should be  
quashed <sup>and</sup> the same be recast in the light of the  
directions given therein. The applicant was also  
borne on the said impugned seniority list at Sl.  
No. 43. The applicant, however, was not a party to

W.C.

the said O.A. but since since the direction was that the seniority list itself should be quashed and recast, he is claiming benefit of that judgment.

2. We have carefully considered the matter. The substantive question regarding the validity or otherwise of the impugned seniority list having already been adjudicated and decided, we have nothing further to adjudicate in this controversy. However, it seems that the applicant who has already retired from service, represented to the respondents for being given revised pensionary benefits on the basis of a notional promotion to which he would have been entitled. Had the seniority list been revised in accordance with the said judgment of the Principal Bench. It also appears that this representation has not been acted upon by the respondents. We, therefore, considered it just and proper to direct the respondents to consider the said representation of the applicant dated 1.7.1993 (Annexure- A 2) and dispose of the same within a period of 3 months from the date of communication of this order by a reasoned order.

3. This application is disposed of with the above directions ~~and~~ at the admission stage itself.

*S. M. J. M.*  
Member (S)

*W. S.*  
Member (A)

(n.u.)